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असाधारण

EXTRAORDINARY

भाग II — खण्ड 1

PART II — Section 1

प्राधिकार से प्रकाशित

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सं० 32] नई दिल्ली, शनिवार, दिसम्बर 31, 2022/ पौष 10, 1944 (शक)  
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इस भाग में भिन्न पृष्ठ संख्या दी जाती है जिससे कि यह अलग संकलन के रूप में रखा जा सके।  
Separate paging is given to this Part in order that it may be filed as a separate compilation.

## MINISTRY OF LAW AND JUSTICE (Legislative Department)

*New Delhi, the 31st December, 2022/Pausa 10, 1944 (Saka)*

The following Act of Parliament received the assent of the President on the 30th December, 2022 and is hereby published for general information:—

### THE NEW DELHI INTERNATIONAL ARBITRATION CENTRE (AMENDMENT) ACT, 2022

No. 23 OF 2022

[30th December, 2022.]

An Act to amend the New Delhi International Arbitration Centre Act, 2019.

BE it enacted by Parliament in the Seventy-third Year of the Republic of India as follows:—

1. (1) This Act may be called the New Delhi International Arbitration Centre (Amendment) Act, 2022. Short title and commencement.

(2) It shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint.

17 of 2019.

2. In the New Delhi International Arbitration Centre Act, 2019 (hereinafter referred to as the principal Act), in the long title, for the words “New Delhi International Arbitration Centre”, wherever they occur, the words “India International Arbitration Centre” shall be substituted. Amendment of long title.

- Amendment of Preamble. **3.** In the principal Act, in the Preamble, for the words “New Delhi International Arbitration Centre” at both the places where they occur, the words “India International Arbitration Centre” shall be substituted.
- Amendment of section 1. **4.** In section 1 of the principal Act, in sub-section (1), for the words “New Delhi International Arbitration Centre”, the words “India International Arbitration Centre” shall be substituted.
- Amendment of section 2. **5.** In section 2 of the principal Act, in sub-section (1), in clause (a), for the words “New Delhi International Arbitration Centre”, the words “India International Arbitration Centre” shall be substituted.
- Amendment of chapter heading. **6.** In the principal Act, in Chapter II, in the chapter heading, for the words “NEW DELHI INTERNATIONAL ARBITRATION CENTRE”, the words “INDIA INTERNATIONAL ARBITRATION CENTRE” shall be substituted.
- Amendment of section 3. **7.** In section 3 of the principal Act,—  
 (i) in the marginal heading, for the words “New Delhi International Arbitration Centre”, the words “India International Arbitration Centre” shall be substituted;  
 (ii) in sub-section (1), for the words “New Delhi International Arbitration Centre”, the words “India International Arbitration Centre” shall be substituted.
- Amendment of section 4. **8.** In section 4 of the principal Act,—  
 (i) in the marginal heading, for the words “New Delhi International Arbitration Centre”, the words “India International Arbitration Centre” shall be substituted;  
 (ii) in sub-section (1), for the words “New Delhi International Arbitration Centre” at both the places where they occur, the words “India International Arbitration Centre” shall be substituted.
- Amendment of section 15. **9.** In section 15 of the principal Act, for clause (a), the following clause shall be substituted, namely:—  
 “(a) to facilitate the conduct of arbitration and other forms of alternative dispute resolution mechanism, both international and domestic, in the manner as may be specified by the regulations;”.
- Amendment of section 20. **10.** In section 20 of the principal Act, in sub-section (5), in the proviso, for the word "application" at both the places where they occur, the word "question" shall be substituted.
- Amendment of section 23. **11.** In section 23 of the principal Act, in sub-section (1), in clause (a), for the word "Centre", the word "Secretariat" shall be substituted.
- Amendment of section 25. **12.** In section 25 of the principal Act, in sub-section (3), after the words “allowances of Members”, the words “, Registrar, Counsel and other officers and employees of the Centre” shall be inserted.
- Amendment of section 28. **13.** In section 28 of the principal Act, in sub-section (1), for the words “which shall”, the word “to” shall be substituted.
- Amendment of section 31. **14.** In section 31 of the principal Act, in sub-section (2), for clause (a), the following clauses shall be substituted, namely:—  
 “(a) the manner of the conduct of arbitration and other forms of alternative dispute resolution mechanism under clause (a) of section 15;  
 (aa) the time and place and the rules of procedure to be observed in regard to the transaction of business of the Committee at the meetings including the quorum under sub-section (3) of section 19;”.

15. In section 34 of the principal Act, in sub-section (1), in the proviso, for the words “two years”, the words “five years” shall be substituted. Amendment of section 34.

K. BISWAL,  
*Additional Secretary to the Govt. of India.*